STATEMEN'T RE. BANKING COM-**PANIES** (ACQUISITION AND TRANSFER OF UNDERTAKINGS) **ORDINANCE**

MINISTER OF FINANCE THE (SHRI R! VENKATARAMAN): I beg to lay on the Table an explanatory staten lent (Hindi and English versions) giving reasons for immediate legislation by the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1980.

ADVOCATE (AMENDMENT) BILL+ THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS P. SHIV SHANKAR): I beg to move for leave to introduce a Bill further to amend the Advocates Act, 1961.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Advocates Act, 1961".

The motion was adopted.

SHRI P. SHIV SHANKAR: introduce the Bill.

12.10 hrs.

MATTERS UNDER RULE 377

(i) SUPPLY OF CEMENT DROUGHT AFFECTED AREAS OF MAHA-RASHTRA FOR CONSTRUCTION OF WELLS

श्री केशव राद पारधी (भंडारा) महोदय, ने नियम 377 के ग्रधीन निम्नलिखित महत्वपूर्ण विषय की श्रोर मरकार का ध्यान खीचना चाहता ह ---

> ''महाराष्ट्र के भडारा जिले में इस वर्ष 1600 गांवों मैं से 1428 गावों मे सूखा है। सूखाग्रस्त किसानों को कुएं खोदने के लिये करीग एक करोड़ भी उपर की रकम भु-विकास बैक की मार्फत कर्ज के रूप में दी गई। किसानों

ने कुएं भी खोदे और कन्नों में पानी भी लगाया, लेकिन कूए पूरे करने के लिये सामेट न मिलने की बजह से कूए अध्रे पड़े हैं। अब बरसात शुरू हो रही है। कुएं बुज जायेंगे श्रीर किसानों पर कर्ज का बोझा लदा रहेगा। इस वास्ते सरकार किसानों को कुए पूरे करने के वास्ते सीमेंट की तुरन्त व्यवस्था करे।

Rule 377

(ii) REPORTED THREAT COTTAGE WATCH MAKING INDUSTRY DUE TO **MECHANISATION**

SHRI S. A. DORAI SEBASTIAN (Karur): Sir under rule 377, I wish to raise the following mater:

The existence of 3,000 cottage sector match making units is being treatened by the proposed import of automatic four-colour printing machine with built-in arangement for printing on skillets, at a cost of Rs. 1 crore by a subsidiary of Match-Giants in Sivakasi. It is the committed Policy of our Government to encourage the growth of cottage units which are the only source for generating employment on a large scale. It is unfortunately the bureaucratic practices that hinder the growth of small cottage units. It is understood that the import licence for this machine has been sanctioned, because the Government cannot deny industrialist his right to have such a machine if it is not manufactured within the country and if foreign exchange is available for the import of such a machine. It is regrettable that when the import application is scrutinised by the Governmental authorities, this aspect whether it will be detrimental to the survival cottage units, is not taken into account. In this particular case, subsidiary of Sivakasi match-giants is getting double benefits. In the name of small scale sector, the excise benefit is derived; and later, the competing sector is also decimated by producing mechanically the matches on a large scale. I demand a thorough probe by

^{*}Published in Gazette of India Extraordinary Part II, Section 2, dated 12-6-80.

[Shri S. A. Dorai Sebastion] the Commerce Minister before permission is granted actually for importing this machine.

(iii) DEMAND BY NATIONAL FEDERA-TION OF INDIAN WOMEN FOR PROBE IN TO THE DEATH OF A YOUNG WOMEN BECAUSE OF DOWRY

SHRIMATI GEETA MUKHERJEE (Pauskura): Sir, under rule 377, I wish to raise the following matter:

On June 10, at the call of National l'ederation of Indian Wonen, Women of Shahpur Jat area of New Delhi demonstrated in front of Police headquarters demanding a thorough probe into the death of a young woman Jaswanti, by burning, in her father-inlaw's house at Nangioi. They alleged that though a suicide note was attached, there was enough ground in the past history to think that it was a case of murder arising out of dowry dispute. They also said that even if it was not a direct murder, at least Jaswanti was goaded to suicide. In this connection, the National Federation of Indian Women has demanded, among other things, that abetment to suicide also be made punishable.

Frequent dowry-deaths have given rise to deep agony in the minds of the people, particularly in those of women. Government of India should take the initiative to call a meeting of all well-known women's organizations to hear and discuss the various suggestions that they have, for measures to prevent this kind of crime as well as for amendment to the present Dowry Prohibition Act.

(iv) Frequent shut down of Kota Atomic Power Station

श्री वृद्धि चन्द्र जैन (बाडमेर) महादय राजस्थान प्रान्त में कोटा का प्रमाणु बिजली घर मई, 80 में दो बार श्रीर 8 जन, 1980 को और यानी तीन बार एक माह के श्रन्दर यान्त्रिक तृद्धियों के कारण बंद हो गया । जब से उक्त झणु बिजलीघर की प्रथम इकाई शरू हुई तब मे लगातार यान्त्रिक लुटिया होती रहती हे और बिजलीघर बंद होता रहता है । मार्च, श्रप्रैल 1980 में यही खराब स्थित बनी रही। जनत बिजलीघर के बंद होंने से 32 लाख वृतिट बिजली प्रति दिन से राज्यस्थान महरूम रह जाता है जिस के कारण राज्यस्थान की छुषि एवं भौद्योगिक उत्पादन पर बड़ा प्रहार पड़ा है जिन्हें राजस्थान की अकालग्रस्त जनता सहन करने की स्थित में नही है। रिधानस्थान का उपभोक्ता बड़ी कष्टमय स्थित में है थ

यह स्थिति अणु बिजलीघर के अधीग्य इजीनियरों और अयोग्य वैज्ञानिकों के कंत्रपूज पैदा हुई है। अणु विभाग इस बिजलीघर के बारें में उदासीन नीति अपनाये हुए है। अतः प्रधान मली जी का ध्यान इस बीर आक्षित कर नवेदन है कि वे खुद इस महत्वपूर्ण मसले को अपने हाथ से ले कर इस गंभीर समस्या का स्थायी हल निकाल कर राजस्थान प्रान्त की जनता की आवश्यक से आवश्यक मांग की पूर्ति करे।

(V) REPORTED DAMAGES DUE TO HEAVY RAINS IN THE COASTAL AREAS OF KARNATAKA

SHRI OSCAR FERNANDES There have been unusual (Udipi): rains in coastal Karnataka right from the beginning of the season. Due to depression in the Arabian Sea large tidal waves have been lashing over the entire coast causing erosion at various points starting from Mulki, Mullor, Uliyargoli Padukere, Malpe, Hoode, Hangarkatta, Gangoli and all other places in Coastal Dakshina Kannada District. The news of the damage caused have been reported in various newspapers. In these areas large patches of land have been washed away, hundreds of coconut trees uprooted and a number of damaged. At many points roads running parallel to the sea have been washed away. Throughout the coast rivers are running parallel to the sea with land in between where sands of fishermen families are living. During high tide water from the sea flows into the river with the result there is every chance of the entire piece of land being washed thousands of people living along the coast of about 100 kms being rendered homeless and even danger of loss of life is envisaged.

I call upon the Central Government to come to the aid of the State Gov-